CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 110/GT/2020

Subject : Petition for approval of truing up of tariff for NLCIL's

Thermal Power Station -I 600 MW for the period from

1.4.2014 to 31.3.2019.

Petitioner : NLC India Limited

Respondents : TANGEDCO

Date of Hearing : **14.7.2022**

Coram : Shri I.S. Jha, Member

Shri Arun Goyal, Member

Shri Pravas Kumar Singh, Member

Parties Present : Ms. Anushree Bardhan, Advocate, NLCIL

Ms. Shikha Sood, Advocate, NLCIL Ms. Srishti Khindaria, Advocate, NLCIL Ms. Surbhi Kapoor, Advocate, NLCIL

Shri Nambirajan K, NLCIL

Shri Ravi S, NLCIL Shri A Srinivasan, NLCIL Shri P Ravikumar, NLCIL

Shri S. Vallinayagam, Advocate, TANGEDCO

Ms. B. Rajeswari, TANGEDCO Ms. R. Ramalakshmi, TANGEDCO Ms. R. Alamelu, TANGEDCO

Record of Proceedings

The Petition was called out for virtual hearing.

- 2. During the hearing the learned counsel for the Petitioner made detailed oral submissions in the matter.
- 3. The learned counsel for the Respondent TANGEDCO circulated short written submission, and made oral submissions in the matter. He also sought permission of the Commission to upload the short-written submissions circulated during the hearing, which was permitted. In response, the learned counsel for the Petitioner sought permission for submission of its rejoinder.
- 4. The Commission, after hearing the parties, directed the Petitioner to submit the following additional information, after serving copy to the Respondents, on or before **30.7.2022**:



- i. Justification for inclusion of personnel charges and pumping charges as a part of water charges and to certify that they are not included elsewhere.
- ii. Audited Financial Statements for the period 2014-15 to 2018-19.
- 5. The Respondents are directed to file its replies on the above, on or before **9.8.2022**, after serving copy to the Petitioner, who may file its rejoinder, if any, by **13.8.2022**. Parties shall complete their pleadings within the due dates mentioned and no extension of time shall be granted.
- 6. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-(B. Sreekumar) Joint Chief (Law)

